

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUN-POWER METALICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Sun-power Metalics Private Limited
2.	Date of incorporation of corporate debtor 18.01.2014
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51909MH2014PTC252236
5.	Address of the registered office and principal office (if any) of corporate debtor Office No-810, Tandice 69, Govindnagar, Andheri-Kurla Rd, Nr. Darpan Tele. Exchange, Andheri-E, Mumbai City, Mumbai, Maharashtra, India, 400093
6.	Insolvency commencement date in respect of corporate debtor Date of order: 02.01.2024
7.	Estimated date of closure of insolvency resolution process 30.06.2024 (180 days starting from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Rajan Garg IBBI Registration No.: IBBI/IPA-001/IP- P02397/2021-2022/ 13624
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Block Punjabwadi, Sion Trombay Road, Deonar, Mumbai Suburban, Maharashtra - 400088 Email ID: fcarajangarg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Suite No. 5, 8th Floor, 207, Embassy Centre, Jamnalal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 Email ID: sunpower.sipl@gmail.com
11.	Last date for submission of claims 16.01.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) WebLink: https://ibbi.gov.in/en/home/downloads Physical Address: As per Point 10 b) NA


CA RAJAN GARG
INSOLVENCY PROFESSIONAL
IP Registration No. - IBBI/IPA-001/IP-P02397/
2021-2022/13624

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Sun-power Metalics Private Limited on 02.01.2024**

The creditors of **M/s. Sun-power Metalics Private Limited**, are hereby called upon to submit their claims with proof on or before **16.01.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


CA RAJAN GARG
INSOLVENCY PROFESSIONAL
IP Registration No. - IBBI/IPA-001/IP-P02397/
2021-2022/13624

Mr. Rajan Garg
Interim Resolution Professional
IBBI/IPA-001/IP- P02397/ 2021-2022/ 13624

Date: 5th January, 2024
Place: Mumbai

Form A was published on 5th January, 2024 in the following newspapers:

1. Financial Express in English language - Mumbai Edition
2. Mumbai Lakshadeep in Marathi Language - Mumbai Edition

Request For Proposal (RFP)

Bank of Maharashtra invites sealed tenders for "Supply, Installation & Maintenance of Note Sorting Machines at Various Branches & Currency Chest of Bank of Maharashtra (Pan India)". Prospective bidders may download the tender document of the RFP from Bank's Website www.bankofmaharashtra.in.

Pre Bid Meeting is arranged on 15.01.2024 (11:00 Hrs). Last Date for submission of RFP is 25.01.2024 Up to 14:00 Hrs. Technical Bids will be opened at 15:00 Hrs on 25.01.2024 & Bidders are requested to remain present for the same.

Any further Addenda / Corrigenda / Extension of dates / Clarifications / Responses to bidder's queries in respect to the above tender shall only be posted on Bank's website www.bankofmaharashtra.in and no separate notification will be issued in newspaper.

Assistant General Manager (Civil Engineer), Corporate Services

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED

(Formerly Hindustan Lever Limited)

Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs. 1/- f.v)	Certificate No.(s)	Distinctive No.(s)
SANTINATH ADHIKARY & SATYAKINKAR ADHIKARY (Deceased)	HLL1964873	250	5112234	103343591 TO 103343840
		750	5112235	103343841 TO 103344590

Place : Mumbai
Date : 04.01.2024

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005. Tel: 020-2553739 / 336

Adarshnagar Worli Branch, Janta Shiksha Sanstha Building, Near MG Society, Adarshnagar, Worli, Mumbai - 400030. Email: bom1166@mahabank.co.in

Telephone: 022-24363003

Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005.

AR7/MSZ/SARFAS/131/2023-24

POSSESSION NOTICE (For Immovable Property) [Rule 8 (ii)]

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 18.07.2023 under Section 13(2) calling upon Smt. Sunita Vishal Mane Wo Vishal Mane (Borrower) & Smt. Sarika Anil Mane wo Anil Mane (Guarantor) to repay the amount mentioned in the notice being Rs. 35,69,964.00 (Rupees Thirty Five Lakhs Sixty Nine Thousand Nine Hundred and Sixty Four only) plus unpaid interest from 10.10.2023 together with interest thereon at contractual rate (5) and incidental expenses, costs, charges incurred to be incurred within 60 days from the date of receipt of the said notice.

The Borrower(s) mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors (if any) mentioned hereinabove in particular and to the public in general that the Authorized Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 03.01.2024.

The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that premises at Flat No. 501, 5th Floor, A Wing, in Building known as "Sita Heights", Village Katali, Tehsil Kalyan, Dist. Thane, Maharashtra - 421301.

Date: 03.01.2024
Place: Mumbai

Authorized Officer & Chief Manager
Bank of Maharashtra

APPENDIX - IV POSSESSION NOTICE (For immovable property) Rule 8 (1)

Whereas, The undersigned being the Authorized Officer of Central Bank of India under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 10/10/2023 calling upon the Borrowers - Mr Balu Ganpat Wajal & Mrs Bhagyashree Balu Wajal, Flat No-3, Ground Floor, Building No-2, Om Ganesh Darshan Apartment, Manda, Titwala, Thane-421605, to repay the amount mentioned in the notice aggregating to Rs. 14,96,744.-(Rs. Fourteen Lakh ninety four thousand six hundred & seventy four only) plus accrued interest / unrealized interest at the contractual rate (s) together with incidental expenses, costs, charges, etc. till the date of payment within 60 days from the date of the notice.

The Borrower / President / Secretary / Treasurer having failed to repay the amount, notice is hereby given to the Borrower / President / Secretary/Treasurer and the public in general that the undersigned being the Authorized Officer of Central Bank of India has taken Possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 9 of the Security Interest (Enforcement) Rules, 2002 on this 29th May of the year 2021.

The Borrower / President / Secretary/Treasurer in particular and the public in general is hereby cautioned not to deal with the property and any dealings with such property will be subject to the charge of the Central Bank of India-Kalyan (w) Branch, Shankarrao Zunjarrao Sankul, Near Aacharya Atre Theatre, Shankarkar Chowk, Kalyan (w) Dist.-Thane 421301 for an amount of Rs. 14,96,744.-(Rs. Fourteen Lakh ninety four thousand six hundred & seventy four only) plus accrued interest/unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to the Bank.

The borrowers' attention is invited to provisions of sub Sec 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property being Flat No-3, Ground Floor, Building No-2, Om Ganesh Darshan Apartment, Manda, Titwala, Thane.

Date : 30.12.2023
Place : Central Bank of India, Kalyan West

Authorized Office, Central Bank of India

Canara Bank

ARM - I BRANCH: 37, Kahmalaya, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai - 400 020, • Tel: (022) 22065425 / 30, • Email: cb2360@canarabank.com.

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the Physical / Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on 09.02.2024 for recovery of as per mention below due to the ARM I Branch of Canara Bank.

Sr. No.	Description of the Property	Liability	Date of the Inspection of the Property	Reserve Price (in Rs.)	Earnest Money Deposit (in Rs.)
1.	M/s. Sneha Marketing represented by its Partners and Guarantors Mr. Ketan H. Satra, Mrs. Hansaben H. Satra and Mr. Parash H. Satra. Property Address - 1: All that part and parcel of Plinth No. 1 Building No. D/5, Grampanchayat House No. 222/1 and 2 in "Om Harhar Complex", Sy. No. 31 & Hissa No. 6/B/1, situated at Om Harhar Ware Housing, opposite Vadhgar Bus stop, near Kharbaa Railway Station, village Vadhgar, Tal. Bhivand, Dist. Thane - 421 302, measuring about 3125 sqft. In the name of Mr. Ketan H. Satra	Rs. 42,40,000/-	03.02.2024	Rs. 4,24,000/-	Rs. 4,24,000/-
2.	M/s. Guru Ashish Textab Ltd. represented by Borrower/Guarantor Mr. Kamal Satyaprakash Jajoo and Mrs. Nita Kamal Jajoo. Property Address : Gala Nos. 309, 310, 311, 312, 313, 314, 315, 316, 317 & 318, on 3rd Floor of Shri Balaji Tower, Plot Nos. 214, 215 & 216, M.G. Road, Khajun Bazar, Indore, M.P. in the Name of M/s. Jajoo Enterprises Ltd. (measuring 2411.85 sq. ft.)	Rs. 20,09,60,779/- (as on 31.05.2014 plus further interest and cost from 01.06.2014)	24.01.2024	Rs. 80,69,000/-	Rs. 8,06,900/-

The Earnest Money Deposit shall be deposited on or before 08.02.2024 up to 5 p.m. There is no encumbrance to the knowledge of the Bank.

EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank ARM I Branch Mumbai or Shall be deposited through RTGS/NEFT/Funds Transfer to credit of account of Canara Bank ARM I Branch Mumbai A/c No. 209272434, IFSC Code CNRB0002360 on or before 08.02.2024 up to 5.00 pm and other documents to be submitted to service provider on or before 08.02.2024 up to 5.00 pm. Date up to which documents can be deposited with Bank is 08.02.2024.

Date of inspection of properties as per mention above with prior appointment with Authorized Officer.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Dr. Seema Somkuwar, Chief Manager, Canara Bank, ARM I Branch, Mumbai (Ph. No.: 022-22065425/30/ Mob.No. 98813 65087) or S.A. Rudra (Officer) Mob. No. 8355949712 E-mail id: cb2360@canarabank.com during office hours on any working day or the service provider M/s C1 India Pvt. Ltd., Udoy Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015 Contact Person Mr. Bhavik Pandya Mob. No.88666 82937 (Contact No.+911244302020/21/22/23/24, support@bankeastauctions.com; maharashtra@c1india.com)

Date : 02.01.2024
Place : Mumbai

Authorized Officer
Canara Bank, ARM-I Branch

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 3100 Equity Shares of Rs. 2/- (Rupees two only) each with Folio No. V0025785 of HDFC LTD and now known as HDFC BANK LTD having its registered office at HDFC Bank House, Senapati Bapat Marg, Lower Park (West), Mumbai, Maharashtra, 400013 registered in the name of VILAS CHINTAMANI DESAI and PRABHA VILAS DESAI have been lost. I, PANDURANG PARATE have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

NAME OF THE COMPANY	FOLIO NO.	CERTIFICATE NO.	DISTINCTIVE FROM	DISTINCTIVE TO	NO. OF SHARES	FACE VALUE
HDFC LTD	V0025785	16349	23204121	23207220	3100	2/-

Date: Mumbai
Place: 5th January 2024

Sd/-
PANDURANG PARATE

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement for change of Registered Office of the Company from "State of Maharashtra" to "State of Karnataka"

Before the Regional Director (Central Government), Western Region, Mumbai

In the matter of Sub-Section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Pluto Solista Business Parks Private Limited (CIN: U81100MH2020PTC350859) having its registered office at C-605, Sushila Baug 53A, SV Road, Santacruz West, Mumbai-400054, Maharashtra, India.

.....Applicant/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director (Central Government), Western Region, Mumbai under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on Tuesday, 05th December, 2023 to enable the Company to change its Registered Office from "State of Maharashtra" to "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai under Section 13 of the Companies Act, 2013, read with Rule 30 of the Companies (Incorporation) Rules, 2014, and other applicable provisions, if any, seeking confirmation/approval of alteration of Clause II of its Memorandum of Association in terms of the Special Resolution passed in the Extra Ordinary General Meeting held on 3rd January, 2024, to enable the Company to change its registered office from the State of Maharashtra to the NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Everest, 5th Floor, 100 Marine Drive, Mumbai-400 002, Maharashtra (e-mail: rd.west@mca.gov.in), within 14 days from the date of publication of this notice, with a copy to the Applicant Company at its Registered Office address mentioned above.

For and on behalf of Pluto Solista Business Parks Private Limited

Sd/-
Aaryaman Pankaj Tibrewal
Director
DIN: 09694867

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Advertisement for change of Registered Office of the Company from "State of Maharashtra" to "State of Karnataka"

Before the Regional Director (Central Government), Western Region, Mumbai

In the matter of Pluto Solista Business Parks Private Limited (CIN: U81100MH2020PTC350859) having its registered office at C-605, Sushila Baug 53A, SV Road, Santacruz West, Mumbai-400054, Maharashtra, India.

.....Applicant/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director (Central Government), Western Region, Mumbai under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on Tuesday, 05th December, 2023 to enable the Company to change its Registered Office from "State of Maharashtra" to "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs at the Address Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, India within 14 (Fourteen) days of the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

"C-605, Sushila Baug 53A, SV Road, Santacruz West, Mumbai - 400054, Maharashtra, India."

For and on behalf of Pluto Solista Business Parks Private Limited

Sd/-
Aaryaman Pankaj Tibrewal
Director
DIN: 09694867

NATIONAL COMPANY LAW TRIBUNAL

Zydus Hospital Corporate Bhawan, 1st & 2nd Floor, Sarkhej - Gandhinagar Hwy. Vasna Telephone Exchange, Bhaikakanagar, Sola, Ahmedabad, Gujarat 380059.

Public Announcement

(Under Section 102 of the Insolvency and Bankruptcy Code of India Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF Mr. Navin Kumar Tayal Personal Guarantor of M/s Krishna Knitwear Technology Limited

RELEVANT PARTICULARS

1. Name of Personal Guarantor	Mr. Navin Kumar Tayal
2. Name of the corporate debtor in which guarantee given	M/s Krishna Knitwear Technology Limited.
3. Date of Incorporation of Corporate debtor	23-August-1982
4. Authority under which corporate debtor is incorporated/registered.	ROC-Ahmedabad
5. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U171190N1982PLC000992
6. Address of the registered office and principal office (if any) of corporate debtor	VILLAGE SAMARVANS KRISHNA NAGAR, SILVASSA UT GUJARAT, Dadra & Nagar Haveli, India, 396230
7. Address of personal Guarantor	1) As per MCA Records: 10/11/02, Happy House, Old Sonapur Lane, Prabhadevi, Dadar, Mumbai, Maharashtra-400025 2) As per reply given by PG in NCLT: Kamal Industrial Estate, 336, Veer Savarkar Marg, Prabhadevi, Mumbai-400025.
8. Insolvency Commencement date in respect of corporate debtor	13-01-2024
9. Details of the order of commencement of insolvency in respect of personal guarantor	03-01-2024
10. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Sunil Kumar Agarwal Reg No - IBI/PA-001/IP-101390/2018-2019/12178
11. Address and e-mail of the resolution professional, as registered with the Board	Present Regd. Address with IBI: C-805, Aknufi Orchard Park, Andheri Kurla Road, Sakinaka, Andheri (E), Mumbai, Maharashtra -400072. Old Regd. Address with IBI: 6/603, Devanand heights, near podar school, new CG Road, Chandkheda, Ahmedabad 38242. Email: ANIL91111@HOTMAIL.COM
12. Address and e-mail to be used for correspondence with the resolution professional	1) Mumbai Office: 3, Dikpat Chambers, Andheri Kurla Road, Sakinaka, Andheri (E), Mumbai, Maharashtra -400072. 2) Ahmedabad Office: Tower B/1221, Sun Westbank, Near Shiv Cinema, Ashram Road Ahmedabad-380009. E-Mail: pgkrishtknitwear@gmail.com
13. Last date for submission of claims	26-01-2024

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered, under section 100 of IBC 2016, the commencement of personal insolvency resolution process against Mr. Navin Kumar Tayal (resident as mentioned at entry no.7) on 03-01-2024.

The creditors of Mr. Navin Kumar Tayal are hereby called upon to submit their claims with proof on form B as provided in the insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtor) Regulations, 2019 (Available on IBI website at <https://ibi.gov.in/home/downloads>) or on or before 26-01-2024 to the resolution professional at the address mentioned against entry No. 12.

1. The creditors may submit their claims through electronic means or by hand or registered post or speed post or courier.

2. In addition to the claim referred to in sub-section (1), the creditor shall provide to the resolution professional, personal information and such particulars as mentioned in Form B (Available on IBI website at <https://ibi.gov.in/home/downloads>)

Submission of false or misleading proofs of claim shall attract penalties.

Sunil Kumar Agarwal
Resolution Professional
Founder Director - Quick Resolve Professionals Pvt Ltd (IPE)
Date: 05-01-2024
Place: Ahmedabad, Gujarat
Reg No-IBI/PA-001/IP-101390/2018-2019/12178
AFA Valid Till:04-12-2024

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. RAMESHWAR TEXTILE MILLS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s. Rameshwar Textile Mills Private Limited
2. Date of incorporation of corporate debtor	18/08/1988
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110MH1988PTC048546
5. Address of the registered office and principal office (if any) of corporate debtor	Office Address: 73-73, Old Harman Lane, Kolhachi Rd, Shah Bhanu, Mumbai, Maharashtra, India, 400002. Principal Office: 1, Plot No. 3, Rameshwar House, Unity Estate, Near CNG Pump, Bhestan, Surat-394520, Gujarat 2, 827, G.I.D.C., Sector, Surat-394520, Gujarat
6. Insolvency commencement date in respect of corporate debtor	02/01/2024 (Date of receipt of Order: 03/01/2024)
7. Estimated date of closure of insolvency resolution process	30/06/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Kailash Thanmal Shah Reg. No: IBI/PA-001/IP-P00267/2017-2018/10511
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: kishahad@gmail.com 505, 21st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: rameshwarcorp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: https://ibi.gov.in/en/home/downloads
11. Last date for submission of claims	16/01/2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 22, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/en/home/downloads Physical Address: As per Point 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Rameshwar Textile Mills Private Limited on 02nd January, 2024.

The creditors of M/s. Rameshwar Textile Mills Private Limited, are hereby called upon to submit their claims with proof on or before 16th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Kailash Thanmal Shah
Interim Resolution Professional of M/s. Rameshwar Textile Mills Private Limited
IBBI Reg. No. IBI/PA-001/IP-P00267/2017-2018/10511
AFA Valid upto : 18/12/2024

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SUN-POWER METALICS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Sun-power Metalics Private Limited
2. Date of incorporation of corporate debtor	18.01.2014
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2014PTC252236
5. Address of the registered office and principal office (if any) of corporate debtor	Office No-810, Tandice 69, Govindnagar, Andheri-Kurla Rd, Nr. Darpan Tele. Exchange, Andheri-E, Mumbai City, Mumbai, Maharashtra, India, 400093
6. Insolvency commencement date in respect of corporate debtor	Date of order: 02.01.2024
7. Estimated date of closure of insolvency resolution process	30.06.2024 (180 days starting from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajan Garg IBBI Registration No.: IBI/PA-001/IP- P02397/ 2021-2022/13624
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 202, Wing B, 2nd Floor, Safal Twins, Blook Punjabwadi, Sion Trombay Road, Deonar, Mumbai Suburban, Maharashtra - 400088 Email ID: fcaujanagarg@gmail.com Address: Suite No. 5, 8th Floor, 202, Embassy Centre, Jammnal Bajaj Marg, Nariman Point, Mumbai, Maharashtra - 400021 Email ID: sunpower.sipl@gmail.com
11. Last date for submission of claims	16.01.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) WebLink: https://ibi.gov.in/en/home/downloads Physical Address: As per Point 10 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Sun-power Metalics Private Limited on 02.01.2024.

The creditors of M/s. Sun-power Metalics Private Limited, are hereby called upon to submit their claims with proof on or before 16.01.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Rajan Garg
Interim Resolution Professional
Date: 5th January, 2024
Place: Mumbai
IBBI/PA-001/IP- P02397/ 2021-2022/ 13624

इंडियन बैंक Indian Bank

CUFFE PARADE BRANCH - Ground Floor, Lalit Building, 37, Nathala Parekh Marg, Colaba Mumbai - 400001.

E-AUCTION ON 24.01.2024@ 11.00 AM UNDER SARFAESI ACT 2002 "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS"

through e-auction platform provided at the website www.mstcecommerce.com

"APPENDIX-IV-A" (See proviso to rule 8 (6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable property mortgaged / charged to the Secured Creditor, the SYMBOLIC/ PHYSICAL POSSESSION of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" on the date mention below for recovery as follows :-

DATE & TIME OF AUCTION : 24.01.2024@ 11.00 AM

Encumbrances on property : Nil

Sr. No.	Description of the Property & with Property ID No. (Status of Possession)	Name of the Borrower / Guarantor / Mortgagor with address	Amount of Secured Debt	Reserve Price (In Rs.)	Earnest Money Deposit(In Rs.)	Bid Incremental Amt. (In Rs.)
1.	Flat No. 702, 7 th Floor, K Wing, Vraj Apartment, I-J-K Wing CHS Ltd., Vishnu Park, Bearing Ts, No. 2555 of Village Dahisar, Sant Kabir Nagar, Ravalpada, Dahisar East, Mumbai - 400068 Measuring area :-570 sq.ft. (Carpet) Property Bounded by :- North by : By Residential Building, South by : By Om Savodaya CHSL, East by : By Laaxmi Niwas, West by : By Chitrakoot CHSL, (IDB000CUFFE PARADE) (SYMBOLIC POSSESSION)	1. Mr. Dinesh Shankarlal Sharma (Borrower / Mortgagor) 2. Mrs. Meena Dinesh Sharma (Co-Borrower) Both Address :- Flat No. 702 7 th Floor, K Wing Vraj Apartment, I-J-K Wing CHS Ltd., Vishnu Park, Bearing Ts, No. 2555 of Village Dahisar, Sant Kabir Nagar, Ravalpada, Dahisar East, Mumbai - 400068.	Rs. 42,64,249/- (Rupees Forty Two Lakh Fifty Two Thousand Two Hundred Four Ninety Nine Only) as on 01.01.2024	(RP) Rs. 88,65,000/- (EMD) Rs. 8,87,000/- (Bid Incremental) Rs. 10,000/-		
2.	Flat No. 301, Royal Heights, Room No. 1, BRK 204A and 204B, Room No. 1, CTS No. 3731, Ulhasnagar, Dist. Thane - 421001, Total Built Up Area : 869 sq.ft. Boundaries :- East : Internal Road, West : Water Tank, North : Chawl, South : Lahon Palace Building, (IDB000C035RGHA) (PHYSICAL POSSESSION)	1. Mr. Mahesh K. Raghani (Borrower/mortgagor) 2. Mrs. Karishma K. Raghani (Co-Borrower/Mortgagor) Both Address :- Flat No. 301, Royal Heights, Room No. 1, BRK 204A and 204B, Room No. 1, CTS No. 3731, Ulhasnagar, Dist. Thane - 421001.	Rs. 50,15,694/- (Rupees Fifty Lakh Fifteen Thousand Six Hundred Ninety Four Only) as on 01.01.2024	(RP) Rs. 48,21,000/- (EMD) Rs. 4,83,000/- (Bid Incremental) Rs. 10,000/-		

Bidders are advised to visit the website (www.mstcecommerce.com) or in an e-auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESC No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact bbapi@mstcecommerce.com and for EMD status please contact bbapi@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://bbapi.in> and for clarifications related to this portal, please contact help line number: 18001025026 and 011-41106131.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://bbapi.in> and www.mstcecommerce.com

Date: Mumbai
Place: Mumbai
Date : 05.01.2024

Authorized Officer, Indian Bank

Form No. INC-26

(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Risible Real Estate Pvt Ltd

CIN: U72020MH2007PTC174968
Reg Off: Plot No. B-14, Golden Chariot, New Link Road, Opp Citi Mall, Andheri (West), Mumbai-400053

Email: ranjan.rajuroya@series.net
Before the Central Government Through the office of the Regional Director, Western Region

Ministry of Corporate Affairs, Mumbai

In the matter of Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

And in the matter of

Risible Real Estate Pvt Ltd

having its Registered Office at Plot No. B-14, Golden Chariot, New Link Road, Opp Citi Mall, Andheri (West), Mumbai-400053

Applicant Company

PUBLIC NOTICE

Notice is hereby given to the General Public that the Applicant proposes to make an Application to the Central Government through the office of the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai under Section 13 of the Companies Act, 2013, read with Rule 30 of the Companies (Incorporation) Rules, 2014, and other applicable provisions, if any, seeking confirmation/approval of alteration of Clause II of its Memorandum of Association in terms of the Special Resolution passed in the Extra Ordinary General Meeting held on 3rd January, 2024, to enable the Company to change its registered office from the State of Maharashtra to the NCT of Delhi.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Everest, 5th Floor, 100 Marine Drive, Mumbai-400 002, Maharashtra (e-mail: rd.west@mca.gov.in), within